

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1917
ANSWERED ON:31.07.2015
Cases Pending Against Defence Personnel
Ajmal Shri Sirajuddin

Will the Minister of DEFENCE be pleased to state:

- (a) the number of cases pending against defence personnel for rape, murder and violation of human rights in various courts in North-Eastern States; and
- (b) the number of personnel punished so far by court and department for the above mentioned crimes in the North-Eastern States during the last three years and the current year, State / UT-wise?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

- (a) The information related to cases filed in all the courts is not centrally maintained. However, there are 28 cases of alleged human rights violation (such as rape / torture / killing / disappearance / custodial deaths) against defence personnel pending in High-Courts of North-Eastern States pertaining to years 2012 to 2015.
- (b) During the last three years, only one Officer, three Junior Commissioned Officers (JCOs) and one Other Rank (OR) have been punished under departmental action for procedural lapses in Assam.
